

1	2	3	4	5	6	7	8
4	70	6,848	380	Pitampura	524	232	292
5	70	..	459	Paschimpuri
6	70	..	282	Vikas Puri
7	70	..	4,186	Ghonda
8	84	..	765	Shalimar Bagh
9	84	..	812	Pitampura	2,370	391	1,979
10	84	4,422	12	Paschimpuri
11	84	..	463	Vikas Puri
12	126	..	574	Shalimar Bagh
13	126	..	656	Pitampura	24	24	Nil
14	126	1,283	7	Paschimpuri
15	126	..	22	Vikas Puri
16	167	..	207	Shalimar Bagh	78	78	Nil
17	167	418	132	Pitampura
18	167	..	1	Vikas Puri

अनधिकृत बस्तियों में नागरिक सुख-सुविधाओं का दिया जाना

610. श्री देवेन्द्रनाथ द्विवेदी :
श्री सीताराम कसेरी :
श्री भीष्म नारायण सिंह :
श्री भैरव चन्द्र महन्ती :

क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली की अनधिकृत बस्तियों में बिजली, सफाई और चिकित्सा की सुविधाएँ प्रदान करने के संबंध में सरकार ने कोई नये निर्णय लिए हैं ;

(ख) यदि हाँ, तो उसका ब्यौरा क्या है, और इन सुविधाओं के कब तक मुलभ कराए जाने की आशा है ; और

(ग) क्या यह सच है कि दिल्ली में कुछ ऐसी अनधिकृत बस्तियाँ हैं जिन्हें अधिकृत किया जाना शेष है ?

Providing Civic amenities in un-authorised colonies

610. SHRI DEVENDRA NATH
DWIVEDI; SHRI SITARAM
KESRI; SHRI BHISHMA
NARAIN
SINGH; SHRI BHAIKAB
CHANDRA
MAHANTI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have taken a fresh decision to provide electricity, sanitation and medical facilities in the unauthorised colonies in Delhi;

(b) if so, what are the details thereof and by when these facilities are likely to be provided; and

(c) whether it is a fact that there are some unauthorised colonies in-Delhi which are yet to be regularised?]

[] English translation.

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) तथा (ख) सरकार ने अनधिकृत कालोनियों में पानी तथा बिजली की व्यवस्था करने का निर्णय किया है। मौजूदा नागरिक सेवाओं को भी बनाए रखा जायेगा तथा नियमित होने पर यथा-अपेक्षित अन्य नागरिक सेवाओं की व्यवस्था की जाएगी।

(ग) जी, हाँ।

†[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) The Government have decided, to provide water and electricity in the unauthorised colonies. The existing civic services will also be maintained and other civic services, as required, will be provided on regularisation.

(c) Yes, Sir.]

Ban on trade in human blood in Chandigarh

611. SHRI SITARAM KESRI:
SHRI DHARAM CHAND JAIN:
SHRI BHISHMA NARAIN SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Chandigarh Administration has approached the Central Government to ban by legislation trade in human blood in Chandigarh; and

(b) if so, what action Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The proposal is being considered.

†[3 English translation.

Offer made by the Punjab Government for the Training of Indian Hockey Team

612. SHRI SANTOSH KUMAR SAHU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;

(a) whether it is a fact that the Punjab Government has made an offer to the Central Government to provide facilities for training of the Indian Hockey Team for the next World Cup and the Moscow Olympics; and

(b) if so, what are the details of the offer and what decision the Central Government have taken thereon?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir.

(b) Does not arise.

Revision of Pay Scales of the Staff of the Patel Chest Institute, New Delhi

613. SHRI SANTOSH KUMAR SAHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the academic staff of the Vallabhbhai Patel Chest Institute, New Delhi have submitted their resignations en masse to protest against the delay in the revision of their pay scales; and

(b) if so, what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir. However, some members of the academic staff of the Institute have forwarded a jointly signed letter in protest against the delay in introducing the University Grants Commission scales of pay to them stating inter-alia that this letter may be treated as their three months notice for resignation effective from September, 1, 1977.

(b) Orders were issued in May, 1976 introducing the revised CHS scales of